

Central Administrative Tribunal
Principal Bench: New Delhi

OA No.2391/95

New Delhi this the 11th day of July 1996.

Hon'ble Mr A.V.Haridasan, Vice Chairman (J)
Hon'ble Mr K.Muthukumar, Member (A)

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1. Manak Chand
S/o Sh. Dalip Singh
Casual Worker
Directorate General Doordarshan
Mandi House New Delhi
R/o D-66 Sudarshan Park
New Delhi.
2. Surender Kumar
S/o Late Sh. Chattat Singh
Casual Worker
Directorate General Doordarshan
Mandi House, New Delhi.
R/o 1697, Kotla Mubarakpur
New Delhi.
3. Sukhbir Singh
S/o Sh. Bhagwan Dass
Casual Worker
Directorate General Doordarshan
Mandi House, New Delhi
R/o H No. 603
Village & P.O. Dhasa
New Delhi - 73.

(By Advocate: Sh. K.N.R.Pillai)

...Applicants

Versus

Union of India through
Director General
Doordarshan
Mandi House, New Delhi.

...Respondents.

(By Advocate: Sh. B.Lall)

O R D E R (Oral)

Hon'ble Mr A.V.Haridasan, Vice Chairman (J)

The applicants, 3 in number, who were initially engaged for filling water in coolers on 4.4.95 are aggrieved by the fact that their services have been terminated on 15.10.95 and that though work of the same nature is available, they are not being considered for engagement. The applicants have, therefore, prayed that the termination of their services may be set aside and the respondents may be directed to consider the applicants for engagement again as and when there is need for engagement of casual labourers for filling water in coolers and other work performed by them. Though

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and

the application is opposed by the respondents, the respondents have filed reply, When the application came up for hearing today, counsel on either side agree that the application may be disposed of with a direction to the respondents to consider re-engagement of the applicants as and when work of the nature which they have been performing earlier becomes available in preference to outsiders and persons who have put in lesser length of casual labour. Service than this

2. In the light of the submissions by the counsel on either side, we dispose of this application with a direction to the respondents to consider re-engagement of the applicants as and when work of the same nature becomes available in preference to outsiders and persons with lesser length of service than the applicants, without insisting that they should be again sponsored by the Employment Exchange.


(K. Muthukumar)
Member (A)


(A.V. Haridasan)
Vice Chairman (J)